

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 12**  
**(IB)-129(PB)/2019**

**IN THE MATTER OF:**

**Gurpreet Singh**

.... **APPLICANT / PETITIONER**

**Vs**

**Indirapuram Habitat Centre Pvt. Ltd.**

....

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant: Mr. Vinod Chaurasi, CA

For the Respondent: Mr. Saurabh Kalia, Mr. Ashotosh Gupta,  
Mr. Gaurav Rana, Mr. Abhishek Aggarwal,  
Advs. for Corporate Debtor.

**ORDER**

Mr. Kalia, learned counsel for the corporate debtor has stated that a Writ Petition has been filed vide diary No. 9218 of 2019 before Hon'ble the Supreme Court on 11.03.2019 which is likely to come up for hearing. As stay order has been granted in respect of cases wherein the Constitution validity of Section 5 (8) 'Explanation' has been challenged, there is a likelihood of grant of stay in this matter as well. All such matters have been listed by this Bench on 15.05.2019. Accordingly, hearing in this matter is deferred to 15.05.2019.

If any party wishes to seek clarification, they may, if, so advised, move an appropriate application before Hon'ble the Supreme Court.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**